

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAO EDUSOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAO EDUSOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02.09.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80301MH2013PTC247740
5.	Address of the registered office and principal office (if any) of corporate debtor	A-113, First Floor, "Boomerang", Chandivali Farm Road, Andheri (East), MUMBAI – 400 072
6.	Insolvency commencement date in respect of corporate debtor	NCLT Order pronouncement date: July 3, 2023 NCLT Order received on: July 7, 2023
7.	Estimated date of closure of insolvency resolution process	03.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Viral Vora IBBI/IPA-001/IP-P02703/2022-2023/14141
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	3, Shanti Kunj, Lajpatrai Road, Vile Parle (West), Mumbai – 400056. Email ID: ipviral.vora@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301-302, Poonam Pearl, Opp. New India Assurance Colony, Juhu Lane, Andheri West, Mumbai – 400 058 Email ID: cirp.raoedusolutions@gmail.com
11.	Last date for submission of claims	21.07.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: 407, Kalbadevi, Daulat bhuvan, 3rd Floor, Office no. 301 MUMBAI – 400 002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rao Edusolutions Private Limited 07.07.2023.

The creditors of Rao Edusolutions Private Limited, are hereby called upon to submit their claims with proof on or before 21.07.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class {Nil}in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Viral Vora

Name and Signature of Interim Resolution Professional :
Date and Place : 09-07-2023 at Mumbai

CENTRE EARLIER REFUSED RICE TO STATES

FCI finds no takers in rice e-auction

HARIKISHAN SHARMA
New Delhi, July 9

DAYS AFTER THE Centre discontinued sale of rice to states including Karnataka under the Open Market Sale Scheme - Domestic (OMSS-D) and asked the Food Corporation of India (FCI) to e-auction grains in the market to control rising prices, it turns out there are not many buyers last week with FCI receiving bids for only 170 metric tonne despite 3,86,000 metric tonne of rice on offer.

In the e-auction on July 5, FCI offered to sell 3,86,000 metric tonne of rice across 19 states and NEF (North East Frontier) region, a maximum of 1,50,000 metric tonne was for Punjab, followed by Tamil Nadu (49,000 metric tonne) and Karnataka (33,000 metric tonne).

FCI, however, received bids in three states — Maharashtra (70

metric tonne), Gujarat (50 metric tonne) and Karnataka (40 metric tonne) — and the NEF Region (10 metric tonne), according to information available on the website of M Junction Services, a platform through which the FCI conducted the auction.

No sale happened in the remaining 16 states of Himachal Pradesh, Arunachal Pradesh, Tamil Nadu, Punjab, Bihar, Jammu & Kashmir, Andhra Pradesh, Odisha, Nagaland, Delhi, Kerala, Uttar Pradesh, West Bengal, Jharkhand, Uttarakhand, and Rajasthan. In these auctions, only private players can take part, and not state governments.

The weighted average selling price of rice was ₹3,175.35 per quintal against the reserve price of ₹3,173 per quintal across the country. An email seeking response from the ministry on



TEPID RESPONSE

■ FCI receiving bids for only 170 metric tonne despite 3,86,000 metric tonne of rice on offer

■ It got bids in Maharashtra (70 metric tonne), Gujarat (50 metric tonne) & Karnataka (40 metric tonne)

the e-auction response remained unanswered.

Less than a month ago, the Karnataka government had sought 2,28,000 metric tonne from FCI to provide 10 kg food grains per person per month to all BPL families free of cost under the Anna Bhagya scheme. In two letters dated June 12, FCI had agreed to supply around 2,22,000 metric tonne. A day later, the Union ministry of con-

sumer affairs, food and public distribution, directed FCI against selling grains to state governments. On June 14, the FCI cancelled its orders to allocate rice to Karnataka.

FCI chairman and managing director KK Meena had on June 23 that the Centre had directed the FCI to conduct the e-auctions of wheat and rice to check inflationary trends in prevailing retail prices as a part of market

intervention.

In response to a query by *The Indian Express* on June 14, the Union food ministry had said, "In order to ensure that the inflationary trends are kept under control while ensuring adequate stock levels in the Central pool it has been decided to exclude State Govts' scheme from the ambit of OMSS(D), this time." Data available on the Department of Consumer Affairs website does show that the all-India daily average retail price of rice on July 8 at ₹40.15 per kg on July 8 is 9.94% higher than ₹36.52 a year ago.

The all-India daily average wholesale price of rice was recorded at ₹3,522.54 per quintal, which is 10.52% higher than ₹3,187.25 per quintal a year ago. Officials said if other states start demanding additional quantities of rice for their schemes like Karnataka, it will

become very difficult to meet their demands. Besides, pointing to the NSSO survey of 2011-12, they said, the monthly per capita consumption of rice stood at 5.622 kg in rural areas of the state and 5.213 kg in urban areas. The all-India average monthly consumption stood at 5.976 kg in rural areas and 4.487 kg in urban areas.

Before June 13, states were allowed to purchase rice (including fortified rice) from FCI for their own schemes at the rate of ₹3,400 per quintal (pan India). The states were allowed to purchase rice without participating in e-auction.

Information on FCI website shows that the state purchased 1,16,000 metric tonne of rice without participating in e-auctions under the OMSS till May 25 in 2023, of which 97% (1.12 metric tonne) was purchased by Karnataka.

Gaming firms submit 2 proposals to govt for self-regulatory bodies

JATIN GROVER
New Delhi, July 9

THE GOVERNMENT HAS received two proposals from gaming startups and companies on the gaming industry's self-regulatory organisations (SROs) as the three-month deadline ended July 6, according to people aware of the matter.

The government will formally notify such bodies once it finalises the board structure and also selects its representatives who will be part of the five-member board of directors of the SROs as specified under the amended IT Rules, 2021. In the absence of a third concrete proposal so far, it is expected that the government might itself form an SRO complying with the structure in the IT rules, sources said.

As per the new rules, online real money games will become



permissible only when it is verified by a self-regulatory organisation (SRO). For other online games which do not involve real money do not require any verification from an SRO.

Out of the two proposed SROs, one is a joint proposal by gaming companies such as Games 24x7, Dream 11, etc, that are part of e-gaming Federation (EGF) and the Federation of Indian Fantasy Sports (FIFS). For the board structure, the SRO proposal included a retired Supreme Court judge, a cybersecurity expert, a psychologist, among others.

Business confidence rises in Q1: Survey

FE BUREAU
New Delhi, July 9

THE CII BUSINESS Confidence Index rose to 66.1 in April-June from 64 in the previous quarter, reflecting a positive momentum in a host of indicators such as GST collection, air and rail passenger traffic.

However, a majority of over 180 firms surveyed in the CII Business Outlook Survey (63%) expect India's GDP growth to be 6-7% in the current fiscal, decel-

erating from 7.2% in the previous year, attributing it to global headwinds and uncertainties.

"It is important for the RBI to stick to a pause on the interest rate to preserve the growth impulses. This was emphasised in the survey results as 53% of the respondents expected the RBI to maintain the status quo on the key interest rates in the first half of the current fiscal," the CII said.

As many as 65% respondents are of the view that the

fresh sightings in private investment will be sustained in the current fiscal. There are several factors which are driving private capex such as deleveraged corporate balance sheets, which has in turn increased the capacity of the corporates to invest once there is clear visibility on demand, the CII said.

The survey results also show that 62% of respondents expect muted global growth and geopolitical turbulence as the key business concerns in the

current fiscal.

Chandrajit Banerjee, director general of the CII, said, "The positive momentum seen in the CII Business Confidence Index in the first quarter of the current fiscal is encouraging and reiterates the on-ground experience of most of the industry players. The improvement in demand has translated into an improvement in capacity utilisation in many sectors which will lend further impetus to private capex this year."

Tomato prices may soften in 2-3 weeks

SANDIP DAS
New Delhi, July 9

CONSUMERS REELING UNDER the impact of sharp spikes in tomato prices could get relief soon as prices of stable vegetables are likely to moderate in the next two to three weeks due to commencement of arrivals from hilly states of Himachal Pradesh and Uttarakhand. Since the last week of June, retail modal prices of the vegetable have started to increase and hit ₹100/kg on June 30, a 400% increase from the price prevailed a week ago.

While the modal prices at present remain at ₹100/kg, in many parts of the country including Delhi and Mumbai, a kilogram of tomato now costs ₹140-₹150/kg. Most traders in



Date	Price (₹/kg)	Category
Jan 23	20	RETAIL
Feb 23	20	MODAL
Mar 23	20	PRICES
Apr 23	20	
May 23	20	
June 23	100	

Source: Department of consumer affairs, ₹/kg, as on 30th of each month

Delhi, Maharashtra and Karnataka to whom FE spoke said mandi prices would remain elevated for the next few weeks before witnessing a decline.

NOTICE
BAYER CROSPROSCIENCE LIMITED
Registered Office: Bayer House, Central Avenue, Hiranandani Estate, Thane (W), Mumbai-400607
Notice is hereby given that the certificate for the under mentioned securities of the Company has lost/misplaced and the holder of the said securities / applicant have applied to the Company to issue duplicate certificate(s).

NAME OF HOLDER	Kind of Securities And face value	No. of Securities	Distinctive number (s)
APSI BULSARA	Equity Shares F.V. Rs. 10/-	66	16439705 - 16439770

Jal Apji Bulsara
S/o Late Apji Bulsara

Manipal Cigna
Health Insurance

ManipalCigna Health Insurance Company Limited (Formerly known as CignaTTK Health Insurance Company Limited)
Corporate Identity Number: U66000MH2012PLC227948.
Registered Office: 4th Floor - Unit No. 401/402, Raheja Titanium, Off. Western Express Highway, Goregaon (East), Mumbai - 400 063. Maharashtra, India. IRDAI Regn. No. 151 T: +91 22 61703600.

Website: www.manipalcigna.com Email: customercare@manipalcigna.com

NOTICE OF RELOCATION OF THE MANIPALCIGNA HEALTH INSURANCE COMPANY LIMITED NORTH DELHI BRANCH OFFICE

Please note that with effect from 11th September, 2023 our North Delhi Branch Office is shifting:

From: Unit No. 609, Aggarwal Cyber Plaza I, Netaji Subhash Place, Pitampura, Delhi 110030	To: Unit Nos. 578-579, 5th Floor, Aggarwal Millennium, Netaji Subhash Place, Pitampura, New Delhi 110034
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Place : North Delhi
Date : 10th July, 2023

Quest Softech (India) Limited
CIN No : L72200MH2000PLC125359
Address : Cabin No.11, 7th Floor, Times Square, Andheri Worli, Next to Sai Service, Andheri East, Mumbai 400069, MH
www.ampvolts.com | compliance@ampvolts.com | 022 4149 5895

NOTICE TO THE SHAREHOLDERS OF 24th ANNUAL GENERAL MEETING

- Shareholders may note that the twenty-fourth Annual General Meeting (AGM) of the Company will be held on Thursday, 3rd August, 2023 at 3.00 p.m. (IST) through video conferencing/other audio-visual means ("VCO/AVM") facility, in compliance with General Circular 10/2022 issued by the Ministry of Corporate Affairs (MCA) dated October 28, 2022 and SEBI circular no. SEBI/HO/CFD/PD-2/P/CIR/2023/4 dated January 05, 2023 (hereinafter collectively referred to as "the Circulars") and all other applicable laws, to transact the business that will be set forth in the Notice of the Meeting.
- In compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report 2022-23 will be sent to all the shareholders whose email IDs are registered with the Company/Depository Participant(s). Shareholders holding shares in dematerialized mode, are requested to register their email address and mobile numbers with their relevant depositories through their depository participants and shareholders holding shares in physical mode are requested to furnish details to the Company's Registrar and Share Transfer Agent ("RTA") Purva Share Registry (India) Private Limited at support@purvashare.com. The notice of the 24th AGM and Annual Report 2022-23 will also be made available on the Company's website, at www.ampvolts.com, stock exchange website i.e. BSE Limited at www.bseindia.com and on the NSDL's website, at www.evoting.nsdl.com and on the Company's Registrar and Transfer Agent, Purva Share Registry (India) Private Limited (Purva) at www.purvaonline.com.
- Members can attend and participate in the AGM ONLY through VCO/AVM facility, the details of which will be provided by the Company in the Notice of the Meeting. Members attending the Meeting through VCO/AVM shall be counted of the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- Shareholders who have not registered their email address will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through remote e-voting or through e-voting system during the AGM. The manner of voting remotely for shareholders holding shares in dematerialized and physical mode will be provided in the Notice to the shareholders.
- Shareholders who wish to register their email address mandate may follow the below instructions: -
Dematerialized Holding: Register/update the details in your demat account, as per the process advised by your Depository Participant

Physical Holding	Members holding shares in physical form are requested to register their email id by sending an Email to support@purvashare.com mentioning their folio number.
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6. The 24th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email id in due course.

For Quest Softech (India) Limited
Vipul Chauhan
Managing Director
DIN: 01241021

Dated: 9th July, 2023
Place: Mumbai

Clean Science and Technology Limited
Registered Office: Office No. 503, Pentagon Tower P-4, Magarpatta City, Hadapsar, Pune MH - 411013
Website: www.cleanscience.co.in. E-mail: compliance@cleanscience.co.in
Tel No.: +91 20 41264761, Fax: +91 20 26898894,
CIN: L24114PN2003PLC018532

NOTICE TO THE MEMBERS OF 20th ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCE (VC) OR OTHER AUDIO-VISUAL MEANS (OAVM)

NOTICE is hereby given that the Twentieth (20th) Annual General Meeting ("AGM") of the members of Clean Science and Technology Limited will be held on **Thursday, 10th August, 2023 at 3:00 p.m. (IST) through VC or OAVM**, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules made thereunder, General Circular No. 10/2022 dated 28th December, 2022 (in continuation to the circulars issued earlier in this regard) issued by the Ministry of Corporate Affairs ("MCA Circular"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") to transact the business set forth in the Notice of 20th AGM of the Company ("AGM Notice").

Electronic Dissemination of Notice & Annual Report: In compliance with the MCA Circular and SEBI Circular No. SEBI/HO/DDHS/DDHS-RAC/POD1/P/CIR/2023/001 dated 5th January, 2023 ("SEBI Circular"), the AGM Notice and the Annual Report for FY 2022-23 will be sent by electronic mode to those Members whose email address is registered with the Depositories/Company's Registrar and Share Transfer Agent viz. Link Intime India Private Limited. The AGM Notice and the Annual Report for FY 2022-23 will also be available on the Company's website at: https://cleanscience.co.in/investors/annual-report/ on website of National Securities Depository Limited ("NSDL") at: https://evoting.nsdl.com/ and also on the website of the Stock Exchanges i.e. BSE Limited ("BSE") at: https://www.bseindia.com/ and The National Stock Exchange of India Limited ("NSE") at: https://www.nseindia.com/ Members can attend the AGM through VCO/AVM facility only at https://www.evoting.nsdl.com/ The instructions for joining the AGM are provided in the AGM Notice. Members attending the meeting through VCO/AVM shall be counted for the purpose of quorum under Section 103 of the Act.

E-voting: Company is providing the facility to the Members to cast their votes on the business set forth in the AGM Notice through remote e-voting. Detailed procedure for remote e-voting is outlined in the AGM Notice. The facility for e-voting will also be provided at the AGM and Members attending the AGM, who have not cast their votes by remote e-voting, will be able to vote at the meeting.

Members whose e-mail IDs are not registered, may refer the procedure outlined in the AGM Notice for procuring User ID and password and registration of e-mail ID for e-voting.

Dividend: The Board of Directors at its meeting held on 18th May, 2023, have recommended a Final Dividend of Rs.3/- per equity share of face value of Re.1/- each. The Cut-off date for determining entitlement of members to the final dividend for FY 2022-23 is fixed as **Thursday 3rd August, 2023**. The final dividend, if approved by the Members at the 20th AGM, will be paid electronically to Members whose bank account details are available. In case of Members who have not furnished/updated their bank account details or if the Company is unable to pay the dividend to any Member directly in his/her bank account through electronic means, the Company shall dispatch the dividend warrants/draft/cheque to such member(s) by post. Members are requested to kindly update their bank details, as per instructions outlined in the AGM Notice to receive electronic credit of their dividend entitlement.

Tax on Dividend: Pursuant to Finance Act, 2020, dividend income is taxable in the hands of Members with effect from 1st April, 2020 and the Company is required to deduct tax at source from the dividend paid to Members, as applicable. Accordingly, the final dividend for FY 23 recommended by Board, and if approved by members at the 20th AGM, shall be paid after deducting tax at source ("TDS") in accordance with the provisions of the Income Tax Act, 1961. In order to enable the Company to determine the appropriate TDS rates, as applicable, Members are requested to refer to the "TDS on Dividend" appearing at Note No. 34 to the AGM Notice (which will also be available on the Company's website https://cleanscience.co.in/investors/annual-report/) and submit all requisite documents to avail tax exemption/benefit of deduction of TDS at a lower rate at https://web.linkintime.co.in/formsreg/ submission-of-form-15g-15h.html on or before **Thursday 3rd August, 2023**.

Members who have not registered/updated their e-mail address and/or bank account details for receipt of dividend, are requested to register/update the same in the records of the Company/Depository, as the case may be, in the following manner:

Members holding shares in Demat Form	Through their respective Depository Participant.
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For Clean Science and Technology Limited

Date: 8th July, 2023
Place: Pune

Mahesh Arvind Kulkarni
Company Secretary

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of offer dated 19th June, 2023 the "Letter of Offer" or ("LOF") filed with the BSE Limited ("BSE") and the Securities and Exchange Board of India ("SEBI").

VINTAGE COFFEE AND BEVERAGES LIMITED
(CIN- L15100TG1980PLC161210)

Our Company was originally incorporated as "Spaceage Products Private Limited" a private limited company vide a certificate of incorporation dated April 25, 1980, issued by the Registrar of Companies, NCT of Delhi & Haryana, under the provisions of the Companies Act, 1956. Subsequently, our Company was converted into a public limited company, following which the name was changed to "Spaceage Products Limited" and a fresh certificate of incorporation was issued on July 21, 1981 by the Registrar of Companies, Delhi & Haryana. Subsequently, the name of our Company was changed to "Vintage Coffee and Beverages Limited" and a fresh certificate of incorporation consequent on change of name dated July 15, 2021, was issued by the Registrar of Companies, Mumbai, Maharashtra. The Corporate Identification Number (CIN) of the Company is L15100TG1980PLC161210. For further details please refer to the section titled "General Information" beginning on page 49 of the Letter of offer.

Registered Office: 202, Oxford Plaza, 9-1-129/1, Sd Road Secunderabad Hyderabad, Telangana - 500003;
Tel: No. +91-40-27717707; E-mail: cs@vintagecoffee.in; Website: www.vcbi.coffee
Contact Person: Ms. Sushma Vangari, Company Secretary & Compliance Officer

PROMOTER OF OUR COMPANY: BALAKRISHNA TATI, VISHAL JETHALIA, MOHIT RATI, PADMA TATI, TATI SRUTI, TATI SAI TEJA, T VENKATESHWARLU, TATI THULASI DALAXI, CHIN CORP HOLDING PTE LIMITED

THE ISSUE

ISSUE OF UPTO 3,49,01,136 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("EQUITY SHARES") OF VINTAGE COFFEE AND BEVERAGES LIMITED ("VCBL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF RS. 12.00 PER EQUITY SHARE (INCLUDING PREMIUM OF RS. 2.00 PER EQUITY SHARE) ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT NOT EXCEEDING RS. 4,188.14 LACS TO THE ELIGIBLE EQUITY SHAREHOLDERS ON RIGHTS BASIS IN THE RATIO OF 1 (ONE) EQUITY SHARE FOR EVERY 2 (TWO) EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, I.E. MONDAY, 19th JUNE, 2023 (THE "ISSUE"). THE ISSUE PRICE IS 1.2 TIME OF FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 135 OF THE LETTER OF OFFER.

ATTENTION INVESTORS

NOTICE TO THE READER ("NOTICE") - CORRIGENDUM CUM ADDENDUM TO LETTER OF OFFER DATED JUNE 19, 2023

This notice should be read in conjunction with the LOF filed by the Company with the Stock Exchange and SEBI and the ALOF and CAF that have been sent to the Eligible Equity Shareholders of the Company. The Eligible Equity Shareholders are requested to please note the following:

RIGHTS ISSUE PERIOD EXTENDED	
ISSUE CLOSING DATE (OLD)	ISSUE CLOSING DATE (NEW)
MONDAY, 10th JULY, 2023	TUESDAY, 11th JULY, 2023

This is to inform the Eligible Shareholders of the Company that the date of closure of the Rights Issue, which opened on Monday, July 03, 2023 and scheduled to close on Monday, July 10, 2023 has now been extended from Monday, July 10, 2023 to Tuesday, July 11, 2023, by the Rights Issue Committee in its Meeting held on July 08, 2023 in order to provide an opportunity to shareholders to exercise their rights in the Rights Issue.

Accordingly, the last date of submission of the duly filled in CAF (along with the amount payable on application) is Tuesday, July 11, 2023. Equity Shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the Issue Closure Date as Tuesday, July 11, 2023.

This Corrigendum cum addendum shall be available on the respective websites of the Stock Exchange at www.bseindia.com and the website of the Company at www.vcbi.coffee.

Accordingly, there is no change in the LOF, CAF and ALOF dated June 19, 2023 except for modification in the Issue Closing date. Change in Issue closing date resultant change in indicative time table of post issue activities on account of extension of issue closing date.

INVESTORS MAY PLEASE NOTE THE LETTER OF OFFER, ABRIDGED LETTER OF OFFER, COMMON APPLICATION FORM SHALL BE READ IN CONJUNCTION WITH THIS CORRIGENDUM CUM ADDENDUM.

For Vintage Coffee and Beverages Limited
On Behalf of the Board of Directors
Sd/-
Mr. Tati Balakrishna
Managing Director

Place: Telangana
Date: July 08, 2023

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer dated June 19, 2023 with the Securities and Exchange Board of India and BSE. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

